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- (2) Import policy for titanium dioxide and lithopone have been modified with a view to helping the industry.
- (3) The indigenous manufacturers of paints have been advised to use titanium dioxide pigments as much as possible.
- (4) The question of granting protection and other forms of assistance to the industry has been referred to the Tariff Commission.

POWER PRODUCTON

- M. VALIULLA: Will Shri the Minister for Planning be pleased to state:
- (a) whether it is a fact that according to the draft outline of the Five Year Plan published in July the irrigation and power projects undertaken by the Central Government Bhakra, Nangal, Harike, (namely, Damodar Valley and Hirakud) were expected to produce 933,000 k.w. of power, and that according to the revised draft plan, the production is expected to be about 541,000 k.w. of power or even less; and
- (b) if so, what are the reasons for this huge fall in the estimate of power production ?

THE MINISTER FOR PLANNING. IRRIGATION POWER AND (SHRI GULZARILAL NANDA): (a) Yes,

(b) The difference is due to a postponement of the installation of power units at Bhakra Dam and the Hirakud project.

DEMISE OF SHRIG. M. THAWARE

MR: DEPUTY CHAIRMAN: I have to inform hon. Members of the sad demise on the 16th August 1952 of Shri G. M. Thaware who was an He has written a letter.

elected Member of this House from Madhya Pradesh. He was an active social worker and was deeply interested in the uplift of Scheduled Castes and was General Secretary of the Depressed Classes Association for some time.

As a mark of our sympathy with the bereaved family I would request Members to rise in their seats and observe silence for a minute.

(Hon. Members then stood up in their seats in silence for a minute.)

RESIGNATION BY SHRI L. H. THIMMABOVI AND SHRI HANS RAI.

DEPUTY CHAIRMAN: I have to inform hon. Members that Shri L. H. Thimmabovi and Shri Hans Raj have resigned their seats in the Council with effect from the 24th and the 28th August 1952, respectively.

LEAVE OF ABSENCE TO SHRI N. GOPALASWAMI

DEPUTY CHAIRMAN: I have to inform hon. Members tha I have received the following letter from Shri N. Gopalaswami Ayyan-

"I regret very much that owing to my present state of health I shall be unable to attend the Council of States for some days. Will you kindly obtain leave of the House for my absence until I find myself able to resume my duties at the House."

Is it the pleasure of the Council that permission be granted to Shri N. Gopalaswami Ayyangar for remaining absent from the meetings of the Council?

(No. hon. Member dissented.)

DEPUTY CHAIRMAN: Permission to remain absent is granted.

SHRI H. N. KUNZRU: He does not need our leave.

Mr. DEPUTY CHAIRMAN: Prof. G. RANGA: In view of the fact that he has been the Leader of this House, it is, I think, in the fitness of things that this should go on record that we express our good wishes for the earliest recovery of our Leader of the House, Shri N. Gopalaswami Ayyangar.

Mr. DEPUTY CHAIRMAN: I hope the House will join me in wishing a very speedy recovery to Shri N. Gopalaswami Ayyangar.

LEAVE OF ABSENCE TO SHRI B. M. SHAH

MR. DEPUTY CHAIRMAN: I have to inform hon. Members that the following letter has been received from Shri Bhogilal Maganlal Shah:

"I beg to inform you that I will not be able to attend the sittings of second session of Council of States to be commenced from 24th November 1952 up to 5th December 1952, due to previously fixed unavoidable engagements here. I shall feel obliged if you will kindly grant me leave of absence for the period mentioned above."

Is it the pleasure of the Council that permission be granted to Shri Bhogilal Maganlal Shah for remaining absent from all meetings of the Council from the 24th November to the 5th December 1952?

(No. hon. Member dissented.)

MR. DEPUTY CHAIRMAN: Permission to remain absent is granted

The Secretary will lay Papers on the Table.

PAPERS LAID ON THE TABLE

SECRETARY: I beg to lay on the Table a copy of each of the following Bills passed by the House of the People:

- (i) The Indian Tariff (Fourth Amendment) Bill, 1952.
- (ii) The Indian Oilseeds Committee (Amendment) Bill, 1952.

- (iii) The Indian Coconut Committee (Amendment) Bill, 1952.
- (iv) The Indian Patents and Designs (Amendment) Bill, 1952.
- (v) The Mysore High Court (Extension of Jurisdiction to Coorg) Bill, 1952.
- (vi) The Code of Civil Procedure (Amendment) Bill, 1952.
- (vii) The Sugar (Temporary Additional Excise Duty) Bill, 1952.

SECRETARY: I also beg to lay on the Table a statement showing the Bills which were passed by Parliament during the First Session, 1952 and assented to by the President.

Statement

- 1. The Saurashtra (Abolition of Local-Sea Customs Duties and Imposition of) Port Development Levy Repealing Bill, 1952.
- 2. The Displaced Persons (Claims) Amendment Bill, 1952.
- 3. The Calcutta Port (Amendment) Bill, 1952.
- 4. The Indian Tariff (Second Amendment) Bill, 1952.
- 5. The Appropriation (Railways) No. 2 Bill, 1952.
- 6. The Appropriation (No. 2) Bill, 1952.7. The Indian Tariff (Third Amendment)
- 8. The Criminal Law (Amendment) Bill, 1952.

Bill, 1952.

- 9. The Maintenance Orders Enforcement (Amendment) Bill, 1952.
- 10. The Repealing and Amending Bill,
- 11. The Indian Tea Control (Amendment) Bill, 1952.
- 12. The Rubber (Production and Marketing) Amendment Bill, 1952.
- 13. The Indian Companies (Amendment) Bill, 1952.
- 14. The Essential Goods (Declaration and Regulation of Tax on Sale or Purchase) Bill, 1952.
 - 15. The Notaries Bill, 1952.
- 16. The Central Tea Board (Amendment) Bill, 1952.
- 17. The Indian Ports (Amendment) Bill, 1952.
- 18. The Central Silk Board (Amendment)
 Bill, 1952.